

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**TUESDAY, THE THIRTIETH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**CONTEMPT CASE No: 1742 of 2017**

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein violating and disobeying the directions of the High Court dated 08.06.2015 passed in PIL.No.124 of 2015.

**Between:**

Mohd Abdul Raoof, S/o Mohd Abdul Waheed, Aged about 46 yrs, Occ: Business/Social worker, R/o H.No.13-6-831/A/2, Toli Masjid, Kulsumpura, Hyderabad, rep. by his G.P.A. Mr. Osman Bin Mohammed AiHajiri, S/o Late Mohammed Bin Abdullah Alhajiri, R/o H.No.13-5-255, Taleem Amlapur, Karwan Post, Kulsumpura, Hyderabad.

**...Petitioner**

**AND**

1. Mohd Asadullah, S/o not known to the petitioner, Occ: Chief Executive Officer, Telangana State Wakf Board, R/o C/o Telangana State Wakf Board, Haj House, Nampally Road, Hyderabad.
2. Mr Dr. B. Janardhan Reddy, S/o not known to the petitioner, Occ: Commissioner, GHMC, R/o C/o GHMC Commissioner's Office, Tank Bund Road, Hyderabad.

**...Respondents**

**Counsel for the Petitioner: SRI MOHD. ADNAN**

**Counsel for the Respondent No.1: SRI FARHAN AZAM KHAN**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**AND**

**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**CONTEMPT CASE No.1742 of 2017**

**DATED: 30.06.2026**

**Between:**

Mohd. Abdul Raoof S/o. Mohd. Abdul Waheed

... Petitioner

**AND**

The Greater Hyderabad Municipal Corporation,  
Rep. by its Commissioner, Tank Bund,  
Hyderabad & 2 others

... Respondents

**ORDER:**

Mr. Mohd. Adnan, learned counsel appears for the petitioner.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State  
Wakf Board, appears for respondent No.1.

2. The operative part of the order under reference dated 08.06.2015 passed  
in Public Interest Litigation No.124 of 2015 reads as under:

“The petitioner to make a fresh representation to the Corporation seeking action against the alleged illegal/unauthorised construction raised by respondent Nos.7 to 9 over the Wakf Property, within a period of four weeks from today. It is also open to respondent No.5-Chief Executive Officer, A.P. State Wakf Board to make similar representation to the Corporation if he so desires and advised. If the petitioner and/or respondent No.5 make such representations to the Corporation, the Corporation shall consider the same on merits in accordance with law and if it finds that any illegal/unauthorised construction is raised on the

Wakf property, it may proceed to take action against the same by following the due process of law. It is needless to mention that the Corporation shall not take any action without giving an opportunity of being heard to respondent Nos.7 to 9. The Corporation shall issue notice to respondent Nos.7 to 9 before deciding the representations that will be made by the petitioner and/or respondent No.5.

Insofar as the prayer for removal of encroachment is concerned, it is open to the petitioner to make application/file appropriate proceedings before the Wakf Board to take action against the alleged encroachers, namely respondent Nos.7 to 9, as contemplated by Section 54 of the Act. All contentions on merits are kept open. It is made clear that while passing this order, we shall not be understood to have expressed any opinion on the allegations of illegal/unauthorised encroachment or construction made by respondent Nos.7 to 9 or in respect of their possession over the Wakf Property. The Wakf Board shall take appropriate action strictly on merits in accordance with law."

3. We are informed that the regularisation application of respondent Nos.7 to 9 in Public Interest Litigation No.124 of 2015 has been rejected by Greater Hyderabad Municipal Corporation (GHMC), which is subject matter of W.P.No.44801 of 2018. Learned counsel for Waqf Board also submits that because of the subsequent developments, this contempt petition may be disposed of. Therefore, we are of the opinion that because of the subsequent action taken by the GHMC, no case of contempt survives against GHMC and the Waqf Board. Therefore, the instant Contempt Case is disposed of.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- A.V.S.PRASAD  
DEPUTY REGISTRAR**

**//TRUE COPY//**

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**SECTION OFFICER**

To,

1. One CC to Sri Mohd. Adnan, Advocate [OPUC]
2. One CC to Sri Farhan Azam Khan, Advocate [OPUC]
3. Two CD Copies

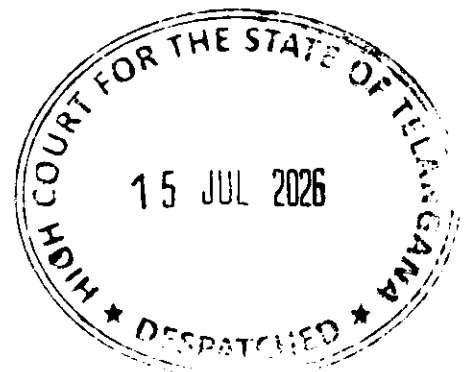
ABK /KA

HIGH COURT

DATED: 30/06/2026

ORDER

CC.No.1742 of 2017



DISPOSING OF THE CC

⑤ MT  
14/7/26